

Open Court (1)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 11 of 2005.

Allahabad this the 10th day of January 2005.

Hon'ble Mr. A.K. Bhatnagar, Member-J.
Hon'ble Mr. D.R. Tiwari, Member-A.

Vikram Pratap Singh
son of Sri Rudra Pratap Singh
R/o 6, Kachchhbari Road, Zila Panchayat Campus,
Allahabad.

.....Applicant.

(By Advocate : Sri A.K. Mallik)

Versus.

1. Union of India
through Secretary Ministry
of Defence, New Delhi.
2. The Director General, A.O.C. Record,
Sikandarabad.
3. Commandant, C.O.D. Chheoki,
Allahabad.

.....Respondents.

(by Advocate : Sri Saumitra Singh)

O_R_D_E_R_

(By Hon'ble Mr A.K. Bhatnagar, J.M)

By this O.A. filed under section 19 of Administrative
Tribunals Act 1985, the applicant has prayed for issuing a
direction to the respondents to give appointment to
the applicant on the post of Store Keeper in C.O.D Chheoki,
Allahabad.

2. The facts, in brief, as per the applicant are
that in pursuance of the advertisement dated 18.09.2003
issued for the post of Store Keeper, Messenger and Fireman,

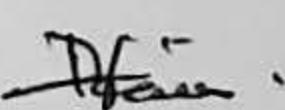
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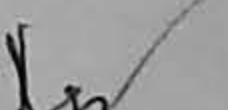
the applicant submitted his application on 23.09.03. As per the applicant, he appeared before the Administrative Officer with all relevant documents. The applicant was selected for the post as per letter dated 23.06.2004 (Annexure A-3). He is stated to have passed the medical test. Now grievance of the applicant is that inspite of selection, the applicant was not appointed on the said post, although the applicant has filed his representation before the respondents on 17.11.2004 followed by reminders dated 05.12.2004 and 14.12.2004 but the respondents have not cared to consider and decide the same.

3. After hearing counsel for the parties, we are of the view that this O.A. can be disposed of at the admission stage itself without calling for counter by issuing a direction to the respondent No.3 to decide the representation of the applicant in fixed time frame.

4. Accordingly the O.A. is disposed of finally with a direction to the respondents No.3 i.e. Commandant, C.O.D. Chheoki, Allahabad to consider and decide the representation so filed by the applicant dated 14.12.2004 (Annexure A-6) by a reasoned and speaking order within a period of three months from the date of receipt of copy of the order.

No costs.


Member-A.


Member-J.

Manish/-